GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2049 ANSWERED ON:08.03.2000 EXTRADITION OF HIJACKERS RANEE NARAH:RAOSAHEB PATIL DANVE

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India has taken up the issue with International Civil Aviation Organisation (ICAO) and its member countries in apprehending the hijackers and their accomplices and bringing them to justice;
- (b) if so, the reaction of the ICAO thereto;
- (c) whether any efforts are being made by them to get extradition of hijackers involved in IC-814 plane hijacking; and
- (d) if so, the extent to which International Civil Aviation Organisation has helped India in this regard?

Answer

MINISTER OF STATE FOR EXTERNAL AFFAIRS (SHRI AJIT KUMAR PANJA)

(a), (b), (c) & (d) Yes Sir. The Government of India has forwarded a report on the hijacking of Indian Airlines Flight IC-814 to the International Civil Aviation Organisation (ICAO) under the Convention for the Suppression of the Unlawful Acts against the Safety of Civil Aviation (Montreal Convention of 1971) and the Convention for the Suppression of Unlawful Seizure of Aircrafts (The Hague Convention of 1970). The Government has, in this communication asked ICAO to follow-up with Pakistan, the apprehending and extradition of the hijackers and their accomplices, to India, in accordance with its obligations under the above-mentioned Conventions. ICAO Secretariat in its response stated that report of the Government of India to ICAO on the hijacking will be included in the 'Reports on Acts of Unlawful Interference during 1999' which will be presented to the ICAO Council during its 159th Session. Government have also raised the matter with the Government of Pakistan and reminded it that it has an obligation, under various bilateral and international agreements, to apprehend the hijackers and extradite them to India. The Government of Pakistan, in its response, has reiterated its general position that it would apprehend and prosecute anyone found on its territory or on the territory of Pakistan-occupied Kashmir, who may be suspected of having committed offences related to hijacking. As it has at the same time rejected our demarche, Pakistan's general commitment has to be assessed accordingly.